

FORM- G
INVITATION FOR EXPRESSION OF INTEREST
FOR
PARAM RENEWABLE ENERGY PRIVATE LIMITED
ENGAGED IN RENEWABLE ENERGY / OPERATION & MAINTENANCE SERVICES
/ ENGINEERING SERVICES AT GUJARAT

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Param Renewable Energy Private Limited CIN: U74999GJ2019PTC105888
2.	Address of the Registered Office	15th Floor, A Block, Westgate Business Bay, S.G. Road, Ahmedabad, Gujarat – 380051
3.	URL of website	https://paramrenewableenergy.ibc2016.net/
4.	Details of place where majority of fixed assets are located	Not Available
5.	Installed capacity of main products/ services	Not Available
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	Not Available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by sending a request to Resolution Professional at: CIRP.PARAMRENEWABLE@GMAIL.COM
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending a request to Resolution Professional at: CIRP.PARAMRENEWABLE@GMAIL.COM

10.	Last date for receipt of expression of interest	04/07/2026
11.	Date of issue of provisional list of prospective resolution applicants	14/07/2026
12.	Last date for submission of objections to provisional list	19/07/2026
13.	Date of issue of final list of prospective resolution applicants	29/07/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution	03/08/2026
15.	Last date for submission of resolution plans	02/09/2026
16.	Process email id to submit Expression of Interest	CIRP.PARAMRENEWABLE@GMAIL.COM
17.	[Details of the corporate debtor's registration status as MSME.]	Corporate Debtor is registered under MSME UDYAM Registration Number is UDYAM-GJ-01-0050515

Sd/-

Mr. Khushvinder Singhal
Deemed Resolution Professional
In the matter of M/s Param Renewable Energy Private Limited
Reg. No. IBBI/IPA-002/IP-N00888/2019-2020/12833
Regd. Address with IBBI: House no. 399, Sector 12-A, Panchkula, Haryana - 134112
Email Regd. with IBBI – kvsinghal@gmail.com
Email For Correspondence - cirp.paramrenewable@gmail.com
Contact No.: +91 7717303525 and +91 99140 30030

Date: 19/06/2026

Place: Chandigarh

IDFC FIRST Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai-600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.

**APPENDIX IV (Rule 8(1))
POSSESSION NOTICE (For Immovable Property)**

Whereas the undersigned being the Authorized Officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 28.03.2026 calling upon the borrower, co-borrowers and guarantors 1. SABBIRHUSAIN NURMAHAMMED JIDHRAN 2. JIDHRAN SOHANABANU to repay the amount mentioned in the notice being Rs. 6,75,435.70/- (Rupees Six Lakh Seventy Five Thousand Four Hundred Thirty Five and Seventy Paise Only) as on 27.03.2026 within 60 days from the date of receipt of the said Demand notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 16th day of JUNE 2026.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of THE IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of Rs. 6,75,435.70/- (Rupees Six Lakh Seventy Five Thousand Four Hundred Thirty Five and Seventy Paise Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Properties

All The Piece And Parcel Of Immovable Gantam Property No. 551, Land/Plot Area 420 Sq. Ft., Situated At Village Bahiyal, Taluka: Dehgam, District: Gandhinagar, Gujarat-382308, And Bounded As: Boundaries As Per Certificate Of Talati Shri. Bahiyal Gram Panchayat: East : Sipai Kalumiya Umarmiya, West : Public Road, North : Sipai Aiyumiya Umarmiya, South: Open Space

Bounded by : East : Plot No. 1373 North: Society Internal Road
West : Plot No. 1408 South: Revenue Survey No.791

Date : 16.06.2026 Authorised Officer
Place : GUJARAT IDFC First Bank Limited
Loan Account No: 85975431 (erstwhile Capital First Limited and
& 134693679 amalgamated with IDFC Bank Limited)

यूको बैंक UCO BANK
(erstwhile UCO Bank Limited)
CIN: L65110TN2014PLC097792

Raopura branch : Nr. Duleram Pada Vala Kothi Road, Vadodara

POSSESSION NOTICE
THE SECURITY INTEREST ENFORCEMENT RULES 2002 RULE 8 (1)
(For Immovable Property)

Whereas, The undersigned being the authorized officer of the Uco Bank Raopura Branch Vadodara under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12), 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 16/04/2026 calling upon the Mr. Pratik Bhatt (applicant) Mrs. Manishaben Rajubhai Tadi (co-applicant) to repay the amount mentioned in the notice being Rs. 15, 21,936.19/- (Fifteen Lac Twenty One Thousand Nine Hundred Thirty Six Rupees and Nineteen paise only) as on 31.03.2026 (Inclusive of Interest upto 30/03/2026) (Amount deposited after issuing of demand notice U/Section 13(2) has given effect).

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

Residential Property-plot No 1372, Vaikunth, Near Savita Hospital Ajwa Road R.S. No. 786 To 790,792 794, 796, 798 Mouje Village Bapod, Vadodara Gujarat -390025 Plot Admeasuring 47.21 Sq Mt Undeveloped Land For Common Plot And Road 16.48 Sq Mt Paikae Construction Thereon Admeasuring 24.63 Sq Mt, Total 63.69 Sq Mt.

Bounded by : East : Plot No. 1373 North: Society Internal Road
West : Plot No. 1408 South: Revenue Survey No.791

Date : 18.06.2026 Authorised Officer
Place : Vadodara UCO Bank

पंजाब नैशनल बैंक Punjab National Bank
Bapunagar Branch: Shop No. 5, Mahalaxmi Diamond Center, Bapunagar, Ahmedabad - 380024

**Appendix-IV [Under Rule 8(1)]
POSSESSION NOTICE (For Immovable Property)**

Whereas, the undersigned being the Authorized Officer of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand notice dated 03.02.2026 calling upon the Borrowers Mr. Amar Pardeshi Sharma (Co-Borrower), Mrs. Sangita Amar Sharma to repay the amount mentioned in the notice being Rs. 11,29,636.99 (Rupees Eleven Thousand Twenty Nine Thousand Six Hundred Thirty Six and Paise Ninety Nine Only) as on 31.01.2026 with further interest and charges.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of Act read with rule 8 of the Security Interest Enforcement Rules 2002 on this 17.06.2026.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the PUNJAB NATIONAL BANK for an amount of Rs. 11,29,636.99 (Rupees Eleven Thousand Twenty Nine Thousand Six Hundred Thirty Six and Paise Ninety Nine Only) as on 31.01.2026 with further interest and charges.

The Borrower attention is invited to Provisions of Sub-Section (8) of Section 13 of the Act in Respect of time Available to Redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All the piece and parcel of property situated at Flat No. 306 on 3rd Floor in Block No. F (as per approved plan by AMC Block No. E+F) having its built up area adm. 38.07 Sq. Yards, i.e. adm. 31.83 Sq. Mtrs. together with undivided share in land adm. 16.08 Sq. Mtrs. with common facilities and amenities in the scheme known as Polaris Anand constructed on Non Agricultural land of Final Plot No. 22, adm. 9045 Sq. Mtrs. (Allotted in lieu of Survey No. 101, Adm. 15075 Sq. Mtrs.) of Draft Town Planning Scheme No. 119 (Niko) situate, lying and being at Mouje Nikol, Taluka Asarwa & Dist. Ahmedabad and Registration Sub-Dist. Ahmedabad-12 (Niko). Bounded by: East: Common Wall of Building, West: After main entrance of Flat, Common Passage, North: Flat No. E-306, South: Flat No. F-305.

Date: 17.06.2026 | Place: Ahmedabad | Sd/-: Authorised Officer, Punjab National Bank

बैंक ऑफ बड़ोदा Bank of Baroda
S P COLONY BRANCH : Ground Floor, Abhushan Complex, Opp. Bharat Krishna Bakya Mahadevgnar, Sardar Patel Stadium Road, Ahmedabad 380014 Mobile : 9978446546 Email : sardar@bankofbaroda.co.in

POSSESSION NOTICE [Rule-8(1)](For Immovable Property)

Whereas, The undersigned being the authorized officer of Bank of Baroda under the securitization and reconstruction of Financial Assets Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the security interest (Enforcement) Rules, 2002 issued demand notice date 04/04/2026 calling upon the borrower M/s MAHAKALI ENGINEERING Mr. Amarnath Devnarayan Yadav MRS. DIPIKA AMARNATH DAN to repay the amount mentioned in the notice being aggregated Amount Rs. 43,46,553.79 (In Words Rupees Forty Three Lacs Fifty Three Thousand Five Hundred Fifty Three And Seventy Nine Paise Only) together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him under Sub Section (4) of Section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules 2002 on this 16th day of JUNE the year 2026.

The Borrower / Mortgagees in particular and the public in general is hereby cautioned not to deal with the property and any dealings with property will be subject to the charge of the for an amount of Rs. 43,46,553.79 (In Words Rupees Forty Three Lacs Fifty Three Thousand Five Hundred Fifty Three And Seventy Nine Paise Only) Plus, further interest there on at the contractual rate plus costs charges till date of payment loss recovery.

The Borrower's attention is invited to the provisions of Sub-Section (8) of the section of the SARFAESI Act. Respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Equitable Mortgage cum registered mortgage of all that piece and parcel of Flat No. 306 on 3rd floor of Block A admeasuring 118 sq. yards i.e. 98.66 sq. mtr. Super build up area (and 51 sq.mtrs. Carpet Area and 4.48 sq. mtrs. with wall and balcony area), in BHAGWAT ELEGANCE together with undivided proportionate share admeasuring 26.60 sq. mtrs. in the land bearing Re. Survey no. 454, admeasuring 0-58-68 He-Are- Sq.Mtrs., of TP Scheme No. 80 Final Plot No. 17/2 Admeasuring 3521 sq. mtrs. Situate lying and being at Majub Vatva, Taluka Vatva District Ahmedabad in the Registration Sub-District Ahmedabad 11 (Aslali)

Bounded by : East: Block No.- A Flat No. 305 West: Part Of Basement Ramp
North: Block No.- A Flat No. 307 South: 12 mtrs. T.P. Road

Date : 16-06-2026 Authorised Officer
Place : Ahmedabad Bank of Baroda

केनरा बैंक Canara Bank
Regional Office : Western Business Park, 816 to 825, 8th Floor, Udhna Magdalla Road, Vesu, Surat-395007.

**DEMAND NOTICE [SECTION 13(2)]
TO BORROWER/GUARANTOR/MORTGAGOR**

Ref : HALVAD/184006253568/DN Date : 10.06.2026

To
M/S Lizon Agri Product Pvt. Ltd. (Private Limited Company)
Registered Office : Industrial Land & Building at Survey No. 1489 P/2, Plot No. 13, Krishna Industrial Estate, Village : Halvad, Morbi, Gujarat. Pin Code - 363 330
Factory Address : R.S. No. 10/1 Paiki No. 1, Industrial Land, Kedariya, Ta. Halvad, Dist. Morbi, Gujarat, Pin Code - 363 330

Mr. Vishal Chhaganbhai Rajkotiya (Director)
Patel Samajni Vadi same, Vavdi Road, At Hadiyana, Jamnagar, Gujarat - 361 011
Mr. Guarav Hansrajhai Patel (Director)
132, Aalap Society, Opp. Rudra Township, Sara Road, At : Halvad, Dist. : Morbi, Gujarat - 363 330

Mr. Shri Sharadkumar Valjibhai Patel (Guarantor)
Sara Road, Opp. Nalanda Hostel, Anand Park - 2, Halvad, Surendranagar, Gujarat - 363 330

Mrs. Nidhi Vishal Rajkotiya (Guarantor)
Flat No. 204, Second Floor, Plot No. 28, Plot Area Vavdi Road, Patel Samaj ni Same, Hadiyana, PO. Hadiyana, Dist. Jamnagar, Gujarat - 361 011

Mrs. Patel Chandni Gauravkumar (Guarantor)
Sara Road, Opp. Nalanda Hostel, Anand Park - 2, Halvad, Surendranagar, Gujarat - 363 330

Dear Sir,
Sub: Notice issued under Section 13(2) of the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002.

The M/S Lizon Agri Product Pvt. Ltd. represented by its Directors Late Shri Navneetbhai Rughnathbhai Adroja (Director), Mr. Vishal Chhaganbhai Rajkotiya (Director) and Mr. Guarav Hansrajhai Patel (Director), Mr. Patel Sharadkumar Valjibhai (Guarantor), Mrs. Nidhi Vishal Rajkotiya (Guarantor) and Mrs. Patel Chandni Gauravkumar (Guarantor) has availed the following loans/credit facilities from our Halvad Branch from time to time :-

SR No	Loan No.	Loan Amount	Liability with Interest	Rate of Interest
1	128001619426	Rs. 3,87,00,000/-	Rs. 6,34,59,497.56 (Rupees Six Crore Thirty Four Lakh Fifty Nine Thousand Four Hundred Ninety Seven & Fifty Six Paise Only) as on 07.06.2026 with interest & other charges thereon from 08.06.2026 in Term Loan Account Principal = Rs. 6,05,34,297, Interest and other charges = Rs. 29,25,200.56 with interest and other charges thereon	10.60% (8.60% + 2.00% penal interest)
2	184006253568	Rs. 75,00,000/-	Rs. 6,34,59,497.56 (Rupees Six Crore Thirty Four Lakh Fifty Nine Thousand Four Hundred Ninety Seven & Fifty Six Paise Only) as on 07.06.2026 with interest & other charges thereon from 08.06.2026 in Term Loan Account together with further interest from 08.06.2026 and incidental expenses and costs minus recovery, if any, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act. Further, you are hereby restrained from dealing with any of your secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act (and/or) any other law in force. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. The demand notice had also been issued to you by Registered Post Ack due to your last known address available in the Branch record.	

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on 07.06.2026. Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability of Rs. 6,34,59,497.56 (Rupees Six Crore Thirty Four Lakh Fifty Nine Thousand Four Hundred Ninety Seven & Fifty Six Paise Only) as on 07.06.2026 with interest and other charges thereon from 08.06.2026 in Term Loan Account together with further interest from 08.06.2026 and incidental expenses and costs minus recovery, if any, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act. Further, you are hereby restrained from dealing with any of your secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act (and/or) any other law in force. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. The demand notice had also been issued to you by Registered Post Ack due to your last known address available in the Branch record.

SCHEDULE

The specific details of the assets Mortgaged are enumerated hereunder:

Mortgaged Assets	MOVABLE PROPERTY	Holder Name
Hypothecation	Hypothecation of Plant & Machinery Cersai Asset Id : 200090237869	M/S Lizon Agri Product Pvt. Ltd. (Private Limited Company)
Mortgaged Assets	IMMOVABLE PROPERTY	Holder Name
Mortgaged	1. Mortgage of Industrial Land & Proposed Building situated at R.S. No. 10/1/P.1, N.A. Industrial Land, Halvad - Maliya Highway, Village : Kedariya, Tal. Halvad, Dist. Morbi - 363 330, Admeasuring 12348 Sq. Mtrs., standing in the name of Shri Sharadkumar Valjibhai Patel, Leased to M/s Lizon Agri Products Pvt. Ltd. East : Related R.S. No. 11/1 Land, West : Related R.S. No. 9/p.1 Land, North : Halvad - Maliya Highway Road, South : Vokalo Cersai Asset Id : 200108071858	Mr. Sharadkumar Valjibhai Patel Leased to M/s Lizon Agri Products Pvt. Ltd.
Mortgaged	2. Mortgage of Residential House, Plot No. 132, R.S. No. 2027/P-1 & 2027/P-2, C.S. No. 2027/Paiky/1132, Aalap Township, Sara Road, At Halvad, Tal. Halvad, Dist. Morvi, standing in the Name of Mrs. Chandani Gauravkumar Patel, Admeasuring 72.50 Sq. Mtrs. East: Plot No. 125, West: 7.50 Mtr. Road, North : Plot No. 133, South: Plot No. 131 Cersai Asset Id : 200090244906	Mrs. Chandani Gauravkumar Patel
Mortgaged	3. Mortgage of Residential House, Plot No. 15, Rev. S. No. 2291, Amrut Park, Hadiyana Rev. At Hadiyana, Tal. Jodiyu, Dist. Jamnagar, Admeasuring 259.65 Sq. Mtrs., standing in the name of Mrs. Nidhi Vishal Rajkotiya - W/O Vishal Chhaganbhai Rajkotiya. Towards East : Plot No. 16, Towards West : 9.00 Mtr. Road, Towards North : Plot No. 14, Towards South : 9 Mtr. Road Cersai Asset Id : 200090243888	Mrs. Nidhi Vishal Rajkotiya W/O Vishal Chhaganbhai Rajkotiya
Mortgaged	4. Mortgage of Residential House No. 34, R.S. No. 2026 Paiky Plot No. 34, Uma Society, Halvad, Tal. Halvad, Dist. Morbi, in the name of Late Shri Navneet Rughnathbhai Adroja. East : 7.50 Mtr. Road, West: Plot No. 49, North: Plot No. 35, South : 6.00 Mtr. Wide Road Cersai Asset Id : 200090611003	Late Shri Navneet Rughnathbhai Adroja

Date : 10.06.2026, Place : Halvad Authorised Officer, Canara Bank

POSSESSION NOTICE
(for immovable property)

Whereas, The undersigned being the Authorized Officer of SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029) (formerly known as INDIABULLS HOUSING FINANCE LIMITED) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 18.02.2026 calling upon the Borrower(s) CHAUHAN HINABEN BHAVESHBHAI (CO-BORROWER, WIFE AS WELL AS LEGAL HEIR OF LATE BHAVESH ISHWARLAL CHAUHAN ALIAS CHAUHAN BHAVESH ISHWARLAL) and DEVANSHI BHAVESH KUMAR CHAUHAN (CO-BORROWER, DAUGHTER AS WELL AS LEGAL HEIR OF LATE BHAVESH ISHWARLAL CHAUHAN ALIAS CHAUHAN BHAVESH ISHWARLAL) to repay the amount mentioned in the Notice being Rs. 48,98,720.69 (Rupees Forty Eight Lakhs Ninety Eight Thousand Seven Hundred Twenty and Paise Sixty Nine Only) (against Loan Facility no. 1) and Rs. 2,44,102.05 (Rupees Two Lakhs Forty Four Thousand One Hundred Two and Paise Five Only) (against Loan Facility no. 2) having total outstanding amount of Rs. 51,42,822.74 (Rupees Fifty One Lakhs Forty Two Thousand Eight Hundred Twenty Two and Paise Fifty Four Only) (against Loan Facilities No. 1 and 2) against Loan Account No. HHLAHE00552303 & HHEAHE00553030 as on 16.02.2026 and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 16.06.2026.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of SAMMAAN CAPITAL LIMITED (formerly known as INDIABULLS HOUSING FINANCE LIMITED) for an amount of Rs. 48,98,720.69 (Rupees Forty Eight Lakhs Ninety Eight Thousand Seven Hundred Twenty and Paise Sixty Nine Only) (against Loan Facility no. 1) and Rs. 2,44,102.05 (Rupees Two Lakhs Forty Four Thousand One Hundred Two and Paise Five Only) (against Loan Facility no. 2) having total outstanding amount of Rs. 51,42,822.74 (Rupees Fifty One Lakhs Forty Two Thousand Eight Hundred Twenty Two and Paise Fifty Four Only) (against Loan Facilities No. 1 and 2) as on 16.02.2026 and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT IMMOVABLE PROPERTY BEING FLAT NO.U-401, ON THE 4TH FLOOR, BLOCK-U, ADMEASURING 108.67 SQ.MTRS. I.E. 130 SQ. YRDS. (SUPER BUILT UP AREA), ALONG WITH 32.44 SQ. MTRS. UNDIVIDED PROPORTIONATE SHARE IN A PIECE OR PARCEL OF FREEHOLD NON-AGRICULTURAL LAND AND PROPORTIONATE RIGHTS IN ALL COMMON FACILITIES, IN THE SCHEME BUILDING "ICB FLORA", CONSTRUCTED ON FINAL PLOT No. 104/93, 105/94, 106/95 AND 107/96, OF TOWN PLANNING SCHEME NO. 32, ADMEASURING 19909 SQ. MTRS. OF SURVEY NO. 127, 128, 129, 130/1 AND 130/2, SITUATED AT MOJE- VILLAGE GOTI, OF TALUKA GHATODIA, IN THE REGISTRATION DISTRICT AHMEDABAD AND SUB-DISTRICT OF AHMEDABAD-8 (SOLA), NR. SHLOK PARISAR, GOTI, AHMEDABAD-382481, GUJARAT AND THE SAID FLAT IS BOUNDED AS FOLLOWS:

ON OR TOWARDS EAST : BLOCK-T
ON OR TOWARDS WEST : STAIR PASSAGE & FLAT NO. U-404
ON OR TOWARDS NORTH : BLOCK-A
ON OR TOWARDS SOUTH : FLAT NO. U-402

Date : 16.06.2026 Authorised Officer
Place : AHMEDABAD SAMMAAN CAPITAL LIMITED
(FORMERLY KNOWN AS INDIABULLS HOUSING FINANCE LIMITED)

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT IMMOVABLE PROPERTY BEING FLAT NO.U-401, ON THE 4TH FLOOR, BLOCK-U, ADMEASURING 108.67 SQ.MTRS. I.E. 130 SQ. YRDS. (SUPER BUILT UP AREA), ALONG WITH 32.44 SQ. MTRS. UNDIVIDED PROPORTIONATE SHARE IN A PIECE OR PARCEL OF FREEHOLD NON-AGRICULTURAL LAND AND PROPORTIONATE RIGHTS IN ALL COMMON FACILITIES, IN THE SCHEME BUILDING "ICB FLORA", CONSTRUCTED ON FINAL PLOT No. 104/93, 105/94, 106/95 AND 107/96, OF TOWN PLANNING SCHEME NO. 32, ADMEASURING 19909 SQ. MTRS. OF SURVEY NO. 127, 128, 129, 130/1 AND 130/2, SITUATED AT MOJE- VILLAGE GOTI, OF TALUKA GHATODIA, IN THE REGISTRATION DISTRICT AHMEDABAD AND SUB-DISTRICT OF AHMEDABAD-8 (SOLA), NR. SHLOK PARISAR, GOTI, AHMEDABAD-382481, GUJARAT AND THE SAID FLAT IS BOUNDED AS FOLLOWS:

ON OR TOWARDS EAST : BLOCK-T
ON OR TOWARDS WEST : STAIR PASSAGE & FLAT NO. U-404
ON OR TOWARDS NORTH : BLOCK-A
ON OR TOWARDS SOUTH : FLAT NO. U-402

Date : 16.06.2026 Authorised Officer
Place : AHMEDABAD SAMMAAN CAPITAL LIMITED
(FORMERLY KNOWN AS INDIABULLS HOUSING FINANCE LIMITED)

REGISTERED OFFICE: No. 27-A, Developed Industrial Estate, Guindy, Chennai - 600032.
Head Office: No. 167-169, 2nd Floor, Anna Sala, Saidapet, Chennai - 600015.
Ph: 044-30079113

PUBLIC NOTICE

This is to inform the public at large that M/s. Hinduja Housing Finance Ltd., has relocated one of its branches to a new address.

Old Branch Address: B-1109, 11th Floor, World Trade Tower, Sanand Circle, S G Highway, Ahmedabad - 380015

All existing customers are requested to visit/contact the branch at the new address below:

New Branch Address: Shubham Circle, Sarkhej-Sanand Rd, Beside Shubham-1, Behind Sonnat B Stop, Narmada Vasahat, Sanand, Gujarat - 382110
Company Secretary
Chennai - CO

homefirst Home First Finance Company India Limited
CIN:L65990MH2010PLC240703
Website: homefirstindia.com Phone No.: 180030008425 Email Id: loanfirst@homefirstindia.com

NOTICE FOR REMOVAL OF PERSONAL BELONGINGS

To,
Mursalin Khan (Principal Borrower)
Sultanpur Nuh 21 Nagina Mewat Ferozepur Jhirka, Ferozepur, Haryana 122108 India

Hansira (Co-Borrower)
Sultanpur Nuh 21 Nagina Mewat Ferozepur Jhirka Haryana, Ferozepur, Haryana 122108 India

As per the Demand Notice dated 04-07-2025, the borrowers Mursalin Khan, Hansira, failed to repay the amount of Rs. 572,591/- (Rupees Five Lac Seventy Two Thousand Five Hundred Ninety One Only). Thus, the Authorized Officer has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 and 9 of the said rule on 26-03-2026.

It is hereby notified that there are goods/movables/personal property lying in the said property and the same shall be removed within 7 days from the date of this notice. If the said goods are not removed from the property, they shall be sold/disposed following the due procedure of law. HOME FIRST shall not be responsible for any loss resulting from storage of property in compliance with the statute, for the cost and consequence of which you alone will be responsible.

You are hereby notified that you must contact the Authorized Officer (Rohit Gajnotar - 8239994548) and arrange for the removal of the personal property from the property mentioned below within seven days from the date of this Notice.

This Public Notice is issued without prejudice to the rights of HOME FIRST to recover the up-to-date outstanding dues from you.

Description of the Immovable Property

Flat No-B/201, Mahalaxmi Residency, Plot no 11 to 16, Revenue Survey Number 525, Block no 526 paiki 1, Beside Megha Plaza, Moje:- Palsana, Surat, Gujarat, 394315 Bounded by North-Open Space, South-Flat No. 202, East-Passage, West-Adj. Building, Home First Finance Company India Limited

Date: 19-06-2026 Authorised Officer
Place: Surat Dindoli, Gujarat Home First Finance Company India Limited

FORM - G
INVITATION FOR EXPRESSION OF INTEREST FOR
PARAM RENEWABLE ENERGY PRIVATE LIMITED
ENGAGED IN RENEWABLE ENERGY OPERATION & MAINTENANCE SERVICES/ ENGINEERING SERVICES AT GUJARAT

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

S.No	RELEVANT PARTICULARS	Param Renewable Energy Private Limited
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	CIN: U74999GJ2019PTC105888
2.	Address of the Registered Office	15th Floor, A Block, Westgate Business Bay, S.G. Road, Ahmedabad, Gujarat-380051
3.	URL of website	https://paramrenewableenergy.lbc2016.net/
4.	Details of place where majority of fixed assets are located	Not Available
5.	Installed capacity of main products/ services	Not Available
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	Not Available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending a request to Resolution Professional at: cirp.paramrenewable@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending a request to Resolution Professional at: cirp.paramrenewable@gmail.com
10.	Last date for receipt of expression of interest	04.07.2026
11.	Date of issue of provisional list of prospective resolution applicants	14.07.2026
12.	Last date for submission of objections to provisional list	19.07.2026
13.	Date of issue of final list of prospective resolution applicants	29.07.2026
14.	Date of issue of information memorandum, evaluation matrix & request for resolution plans to prospective resolution applicants	03.08.2026
15.	Last date for submission of Resolution Plans	02.09.2026
16.	Process email id to submit Expression of interest	cirp.paramrenewable@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Corporate Debtor is registered under MSME UDYAM Registration Number is UDYAM-GJ-01-0050515

Sd/- Mr. Khushvinder Singhal
Deemed Resolution Professional
In the matter of M/s Param Renewable Energy Private Limited
Reg. No. IBBI/IPA-002/IP-N00888/2019-20/2012833
House No. 399, Sector 12-A, Panchkula, Haryana - 134112
Email Regd. with IBBI - kvshingh@gmail.com
Date: 19.06.2026 **Place:** Chandigarh
Email For Correspondence: cirp.paramrenewable@gmail.com
Contact No.: +91 717303525 and +91 99140 30030

केनरा बैंक Canara Bank
Regional Office : Western Business Park, 816 to 825, 8th Floor, Udhna Magdalla Road, Vesu, Surat-395007.

DEMAND NOTICE

To,
1. Mrs Kokilabai Velchand Patil (Borrower)
2. Mr Bhagwan Velchand Patil (co-borrower).
Both Add 1) W/o Velchand Patil, Avhane, Avhane, Jalgaon, Dharangaon, Maharashtra - 425002. Both Add 2) House No. 184, Shree Ganesh Residency, Kareli, Palsana, Surat - 394310.

Dear Sir,
Sub: Notice issued under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. You have availed following Loans/Credit Facilities from our Kamrej Branch

Type of Loan	Date & Sanction	Loan Amount	Liability with interest as on 12.06.2026
HOUSING LOAN (A/C No. 3579630000124)	12.03.2021	Rs. 10,00,000/-	Rs. 6,82,632.72/-

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge to our liabilities as per the terms and conditions stipulated, the Banks has classified the debts as NPA on 14.06.2026 Hence, we hereby issue this notice to you under section 13(2) of the subject act calling upon you to discharge the entire liability of Rs. 6,82,632.72/- (Rs. Six Lakh Eighty-Two Thousand Six Hundred Thirty-Two and Paise Seventy-Two Only) as on 12/06/2026 + further interest and charges less recovery thereon together with accrued and up to date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject act and / or any other law in force. Your attention is invited to provisions of sub section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. The Demand Notice has also been issued to you by Registered Post Ack due to your last known address available in the branch record.

SCHEDULE

The specific details of the assets Mortgage/Hypothecated are enumerated hereunder.

Details Description to be given

Name of the title holder : 1. Kokilabai Velchand Patil, 2. Bhagwan Velchand Patil. (As per Sale Deed)

All that piece and parcel of the Immovable Property bearing Plot No. 184, (As Per K.J.P. Durasti Block No. 126/184) admeasuring about area 40.19 square meters alongwith undivided proportionate COPG Road land admeasuring 23.64 square meters of the society known as "Shree Ganesh Residency" with all appurtenances pertaining thereto, standing on land bearing, R.S. No. 114/2, Block No. 126, respectively lying, being and situated at Village: Kareli, Sub-District: Palsana, District: Surat. **Bounded by :** East : Adj. Society Internal Road, **West :** Adj. Plot No. 199, **North :** Adj. Plot No. 183, **South :** Adj. Plot No. 185. **CERSAI Registration No- 400053784040**

Date : 15.06.2026, Place : Surat Sd/-, Authorised Officer, Canara Bank

BAJAJ HOUSING FINANCE LIMITED
Corporate Office: Cerebrum IT Park B2 Building 5th floor, Kalyani Nagar, Pune, Maharashtra 411014
Branch Office: 2nd floor, shanar plaza, Near super market, opp sardar bag, sanala road, morbi - 363641

POSSESSION NOTICE

Under Section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 & Rule 8(1) of the Security Interest (Enforcement) Rules 2002. (Appendix - IV)

Whereas, the undersigned being the Authorized Officer of M/s BAJAJ HOUSING FINANCE LIMITED (BHL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s) / Co-Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in

PASUPATI ACRYLON LIMITED
CIN: L50102UP1982PLC015532
Regd. Office: Kashipur Road, Thakurdwara, Distt. Moradabad (U.P.)

PURSHOTTAM INVESTFIN LIMITED
Regd. off: L-7, Menz. Floor, Green Park Extension, Delhi-110016
CIN: L65910DL1988PLC033799

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: F-8, First Floor, Mahalaxmi Metro Tower, Sector 4, Vaisali, Ghaziabad, 201019

UMMEED HOUSING FINANCE PVT. LTD
Registered office at: 2009-2014 20th Floor, Magnum Global Park, Sector-58, Gurugram (Haryana-122002)

PROTIUM FINANCE LIMITED
(Formerly known as Growth Source Financial Technologies Ltd.)
Registered Corporate Office: 11th Floor, Block B2, Phase-1, Knowledge Park, Sector-10, Gurgaon

FORM-G INVITATION FOR EXPRESSION OF INTEREST FOR PARAM RENEWABLE ENERGY PRIVATE LIMITED
ENGAGED IN RENEWABLE ENERGY / OPERATION & MAINTENANCE SERVICES/ ENGINEERING SERVICES AT GUJARAT

ADITYA BIRLA CAPITAL
LOANS INVESTMENTS INSURANCE PAYMENTS
Registered Office: Indian Rayon Compound, Veraval, Coimbatore-642006

PROFECTUS CAPITAL PRIVATE LIMITED
Registered and Corporate Office address: 3B, 35 to 40, 3rd Floor, Phoenix Paragon Plaza, L B S Marg, Kurla (West), Mumbai - 400018

Utkarsh Small Finance Bank
Zonal Office: 9B, Pusa Road, Rajendra Place, New Delhi, Pincode-110060
Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, UP - 221 105.

Ansap Properties and Infrastructure Limited
Corporate Identity Number: L45101DL1967PLC004759
Regd. Office: 115, Ansal Bhawan, 16, Kasturba Gandhi Marg, New Delhi-110001

Utkarsh Small Finance Bank
Zonal Office: 9B, Pusa Road, Rajendra Place, New Delhi, Pincode-110060
Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, UP - 221 105.

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